

ITEM NO.24

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 7409/2018

(Arising out of impugned final judgment and order dated 02-02-2018 in WP(C) No. 10870/2017 passed by the High Court of Delhi at New Delhi)

SKY LIGHT HOSPITALITY LLP

Petitioner(s)

VERSUS

ASSISTANT COMMISSIONER OF INCOME TAX

Respondent(s)

(With IA No.39881/2018-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.39882/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

Date : 06-04-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. C. S. Aggarwal, Sr. Adv.
Mr. Gautam Jain, Adv.
Mr. Piyush Kamal, Adv.
Mr. Uma Shankar, Adv.
Mr. Madhur Aggarwal, Adv.
Mr. Bhargava V. Desai, Adv.
Mr. Akshat Malpani, Adv.

For Respondent(s) Mr. Tushar Mehta, ASG.
Mr. A. Prasad, Adv.
Mr. Zoheb Hossain, Adv.
Ms. Anil Katiyar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In the peculiar facts of this case, we are convinced that wrong name given in the notice was merely a clerical error which could be corrected under Section 292B of the Income Tax Act.

The special leave petition is dismissed.
Pending applications stand disposed of.

Signature Not Verified
Digitally signed by
NIDHI AHUJA
Date: 2018.04.09
09:09:41 IST
Reason:

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER